HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28875 OF 2025

Between:

NTT DATA Information Processing Services Private Limited, Represented by its Authorized Signatory Mr. Satya Subrahmanyam Garimella (Formerly NTT DATA Global Delivery Services Private Limited) Plot No 178, EPIP Phase II, Whitefield. Whitefield Industrial Area, Bengaluru, Karnataka - 560 066.

...PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Revenue department (State Tax), Secretariat, Hyderabad-500004
2. Assistant Commissioner (ST), Madhapur 6 Circle 7th floor, Gagan Vihar building Nampally, Hyderabad, Telangana - 500 001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a WRIT OF CERTIORARI or any other appropriate writ. order, or direction in the nature of Writ calling for the records relating to the Impugned Order dated 19.06.2025 bearing DIN GST/36AABCK7777J1ZZ/20 along with its Summary in Form DRC-07 bearing reference ZD360625019828Z dated 19/06/2025 issued by the Respondent No. 2 and quash the same.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including recovery proceedings pursuant to the Impugned Order dated 19/06/2025 bearing DIN GST/36AABCK7777J1ZZ/20

along with its Summary in Form DRC-07 bearing reference ZD360625019828Z dated 19/06/2025 issued by the Respondent No. 2.

Counsel for the Petitioner: SRI AKSHAY MANTRI

Counsel for the Respondents: SRI K.SAI AKARSH, AGP, REP. FOR SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28875 of 2025

ORDER:

Mr. Akshay Mantri, learned counsel for the petitioner.

Sri K.Sai Akarsh, learned Assistant Government Pleader, representing Mr. Swaroop Oorilla, learned Special Government Pleader for State Tax, appears for the respondents.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to avail appropriate remedy, including the remedy of filing an appeal.

3. Learned Special Government Pleader for State Tax reports no objection.

4. Accordingly, the Writ Petition is dismissed as withdrawn with the aforesaid liberty. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI AKSHAY MANTRI, Advocate [OPUC]
2. Two CCs to SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

BSR

BS

HIGH COURT

DATED:24/09/2025

ORDER

WP.No.28875 of 2025



DISMISSING THE WRIT PETITION

AS WITHDRAWN,

WITHOUT COSTS

GMT

15/10/25